

1/05
Shri S.K.Katriar, counsel for the applicant.

Shri S.K.Bariar, counsel for the respondents

Heard Shri S.K.Katriar, learned counsel for the applicant on the question of admission.

2. Admit.

3. Shri S.K.Bariar is directed to ~~xxxxxx~~ accept notice ^{on behalf of Shri J.N.Pande, Sr. Stand Counsel} for respondents no.1 to 3. Shri S.K.Katriar handed over 3 copies of the O.A. to ~~xx~~ Respondents shall file their W/s within four weeks from now. Rejoinder if any, may be filed within two weeks thereafter.

~~Requisites xxxx fixed with~~

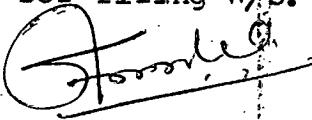
4. List on 10.02.1997 before Registrar for completion of pleadings.

(D.Purkeyastha)
Member (A)

(K.D.Saha)
Member (A)

2/10.2.1997

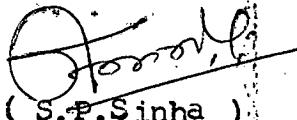
None for the parties. W/s has not been filed as yet. Put up on 6.3.1997 for filing W/s.


(S.P.Sinha)
Dy.Registrar I/c

W/s on 10/02/97
recd. from
on 17.2.97
M/S.
and attached
Ref.

3/6.3.1997

None for the parties. W/s has been filed on behalf of the respondents on 7.2.1997. Rejoinder, to the W/s, if any, may be filed by 4.4.1997 as a last chance.


(S.P.Sinha)
Dy.Registrar I/c

MPS.

OA - 613/96

4/ 4.4.97/ 11.4.97. W/S has been filed on behalf of the
respondents on 7.2.97. Rejoinder to the W/S has not
yet been filed, though sufficient time was given therefor.
Enter the case in ready list.

(S.P. Sinha)
Registrar I/C.

/CBS/

5/09.04.99 None for the applicant.
Shri H.P.Singh, ASC for the respondents.
Let it be fixed up for hearing on 22.04.1999 alongwith
M.A. 155/98.

(S. Narayan)
Vice-Chairman

SKJ

(L.Hmingliana)
Member (A)

6/22.04.99 None for the applicant parties.

There is no response from the applicant's side
from last several dates either in O.A. or in M.A.,
being M.A. No.155/98. On perusal of the earlier orders
we are of the view that the applicant is not keen
to pursue the matter. That being as such, this O.A.
is dismissed for default and, accordingly, the M.A.
is also dismissed.

(S. Narayan)
Vice-Chairman

SKJ

(L.Hmingliana)
Member (A)

7/3.2.2000 Sh. S.K.Bariar, counsel for the applicant.

Sh. V.M.K.Sinha, SSC, for the respondents.

In view of the order passed in MA 340/99,
this OA is restored on 3.2.2000. List it for
direction on 25.2.2000.

(L.R.K.PRASAD)
MEMBER(A)

AKJ

(L.JHA)
MEMBER(J)

8/25.2.2000 Due to Lawyer's strike, the case is adjourned to 13.3.2000 for direction.

Rejoinder
filed on
1.3.2000

N.TPNC
8.3.2000

AKJ

(L.R.K.PRASAD)
MEMBER(A)

9/13.3.2000 Sh. S.K.Bariar, counsel for applicant.
Sh. H.P.Singh, ASC, for respondents.

Heard the counsel for the parties.

Sh. Bariar states that in view of the new developments, the prayer portion of the OA need to be amended. Thereafter he may be permitted to file appropriate petition in the matter or file application for restoring MA 157/98 which contains the amendment proposal. The prayer is allowed. This may be done within a period of four weeks. List it under hearing on MA on 18.4.2000.

AKJ

(L.JHA)
MEMBER(J)

(L.R.K.PRASAD)
MEMBER(A)

10/18.4.2000 Sh. S.C.Mitra, counsel for the applicant.
Sh. H.P.Singh, ASC, for the respondents.

The MA 157/98 which contains amendment proposal has yet to be disposed of. The counsel for the applicant is directed to take necessary steps for restoring MA 157/98. List it for direction on 25.5.2000

AKJ

(A.HMINGLIANA)
MEMBER(A)

(L.JHA)
MEMBER(J)

1/25.5.2000

None for the applicant.

Shri H.P.Singh, ASC for the respondents.

The applicant has not taken any step
so far for getting the M.A. No.155/98 restored, which contains amendment proposals. It appears from the order of dismissal passed in M.A.155/98 that the order is unsigned. The office is directed to get it signed. The applicant is directed to take necessary steps positively by the next date, failing which the O.A. shall be disposed of on the basis of available materials on record. List it for direction on 4.7.2000.

MRS.

(L.Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

12/04.07.2000 : None appears for the applicant.

Shri H.P.Singh, ASC for the respondents.

Even on the previous date i.e., on 25.05.2000, there was no representation on behalf of the applicant. It may further be noted that once this case has been dismissed for default, but subsequently the dismissal order was recalled.

Let it be listed again on 07.07.2000 for hearing. In case, nobody turns-up on behalf of the applicant on the next date, it will be dismissed for default.

skj

(L.R.K.Prasad)/M(A)

(S.Narayan)/V.C.

13./ 7.7.2000.

None appears on the either side. In view of the earlier order dated 4.7.2000, this OA is dismissed for default.

/CBS/

(L.R.K. PRASAD)

MEMBER (A)

(S. NARAYAN)

VICE-CHAIRMAN

14./ 11.10.2000.

In terms of today's order passed in MA 335/2000 this OA is restored to its original file and number, and is directed to be listed on 13.10.2000 for ^{final} hearing.

/CBS/

(L.R.K. PRASAD)

MEMBER (A)

(S. NARAYAN)

VICE-CHAIRMAN

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15
12.10.2000

CM

Let it be listed on 13.10.2000.

(L.R.K. Prasad)

Member (A)

(S.Narayan)

V.C.

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13.10.2000 Shri S.K.Bariar..Counsel for the applicant.

CM

Mr. Bariar appearing on behalf of the applicant submits that as per instruction from the client, he has preferred to withdraw the instant O.A. with permission to file a fresh O.A. In the light of submissions made, this O.A. is dismissed with liberty to file fresh application.

L.R.K. Prasad)
M(A)(S.Narayan)
V.C.